GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1425 TO BE ANSWERED ON 10.02.2023

BENEFICIARIES UNDER PMMVY

1425. SHRI SUSHIL KUMAR SINGH:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Pradhan Mantri Matru Vandana Yojana (PMMVY) covers the second order pregnant women and lactating mothers;
- (b) if so, the number of second order pregnant women and lactating mothers who have received payments since inception of PMMVY;
- (c) whether there is any provision for widow, divorcee/separated pregnant women and lactating mothers in the said scheme and if so, the details thereof;
- (d) whether any beneficiary get an exit from the scheme in case of stillbirth/death of child/death of beneficiary; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI)

(a) & (b) Yes, Sir. Mission Shakti has been launched by the Ministry to provide integrated benefits of safety, security and empowerment to women. Under the revamped Pradhan Mantri Matru Vandana Yojana (PMMVY) under Mission Shakti, maternity benefit of Rs.6,000/- is also to be provided for the second child, provided the second child is a girl child, to discourage pre-birth sex selection and promote the girl child. The norms of Mission Shakti Guidelines are applicable from 01.04.2022.

The Ministry has requested all States/UTs to identify the eligible beneficiaries for second order pregnancies. The States/UTs have also been provided central share of funds for disbursement of maternity benefits to the eligible beneficiaries for the second order pregnancies.

- (c) Yes, Sir. Under the guidelines of Mission Shakti, the condition of providing beneficiary's husband's Aadhaar has been removed and now all eligible women including widows, divorcee/separated pregnant women & lactating mother can avail the benefits under PMMVY.
- (d) & (e) As per Mission Shakti guidelines, for cases of miscarriage/still birth in the first pregnancy, the beneficiary would be considered as a fresh case in second pregnancy and would be eligible for maternity benefits under PMMVY.
